

State Vs. Mohit  
FIR No. 144/18  
Under Sec. 302/34 IPC  
PS Gandhi Nagar

26.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. C.M. Grover, Id. counsel for the applicant/accused Mohit.

ASI Mateen Ahmed, Naib Court for the State.

TCR produced by Ahlmad of this court.

Arguments heard through CISCO Webex on the application u/s 439 CrPC seeking regular bail/interim bail filed on behalf of applicant/accused Mohit.

Ld. counsel for applicant/accused during the course of arguments draws the attention of the court towards the testimony of prosecution witnesses and pointed out some improvement and contradiction, though, during the examination of PW-8 Abrar, who has been clearly assigned the role of the applicant in his deposition.

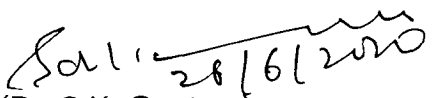
I have perused the case file.

The applicant/accused is also previously involved in another case FIR no. 0048/17 U/s 323/341/34 IPC of PS Gandhi Nagar. As such, the present case is not covered under the guidelines of Hon'ble High Court of Delhi.

Under the over all circumstances, found no merit to incline the prayer of regular bail to the applicant/accused as such, the present application stands dismissed.

Copy dasti to ld. counsel for the applicant/accused and IO.

Be tagged with the main case file.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 26.06.2020

SC No. 3679/19  
FIR No. 138/19  
PS Gandhi Nagar  
State Vs. Aslam  
U/s 302 IPC

26.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Dushyant Chaudhary, counsel for the applicant/accused Aslam.  
ASI Mateen Ahmed, Naib Court for the State.

This is an application u/s 439 CrPC seeking interim bail on behalf of applicant/accused Aslam.

Ld. counsel for applicant/accused submitted that the disease Covid-19 is increasing in all over the world and there are many chances that the applicant may also be infected from the disease in jail. He further submitted that eight material witnesses have already been examined and nothing has come from the evidence against the applicant. It is submitted that the accused has been falsely implicated in this case and has not committed any offence at any point of time nor anything recovered from his possession. He further submitted that there is no previous involvement of the applicant in any criminal activity, therefore prayed to grant interim bail for a period of three months to the applicant/accused.

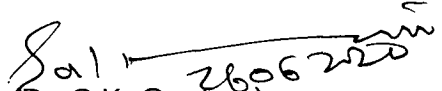
Report from the jail authority as well as reply of the IO received and perused whereas the bail application is strongly opposed.

Heard and perused the record.

The case is at the mid of trial. The applicant/accused was arrested in July 2019. The present application is not covered under the guidelines dated 18.05.2020 of High Power Committee of Hon'ble High Court of Delhi.

Under the over all circumstances, no ground is made out to incline the submission made by the applicant/accused and as such, present application for grant of interim bail is hereby dismissed.

Copy dasti to ld. counsel for the applicant/accused and IO.  
Be tagged with the main case file.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 26.06.2020

State Vs. Pawan  
FIR No. 8/19  
Under Sec. 394/397/411/34 IPC  
PS P.I.A.

26.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Pankaj Bhushan, Id. counsel for the applicant/accused Pawan appear through CISCO Webex.  
ASI Mateen Ahmed, Naib Court for the State.

TCR produced by Ahlmad of this court.

Ld. counsel for the applicant has moved an application u/s 439 CrPC seeking regular bail/interim bail for a period of 45 days by taking the benefit of order dated 18.05.2020 of High Power Committee of Hon'ble High Court of Delhi thus, Id. counsel prayed for mercy by granting interim bail to the applicant on humanitarian ground.

Report was called from the IO as well as jail authority. It is reported that the accused is also involved in another case FIR no. 120/17 u/s 323/451/506/34 IPC of PS Gazipur.


Heard and perused the record.

The case is at the mid of trial. The present case is not covered under the guidelines of Hon'ble High Court of Delhi. Apart from that, the public witnesses have assigned specific role in the commission of crime.

Under the over all circumstances, no ground is made out to incline the prayer made by the applicant/accused as such, the present application stands dismissed.

Copy dasti to Id. counsel for the applicant/accused and IO.

Be tagged with the main case file.



(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 26.06.2020

State Vs. Asif Ali @ Lambu  
FIR No. 465/17  
Under Sec. 365/302/201/120B/506/34 IPC  
PS New Ashok Nagar

26.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Vishal Sheoran, Id. counsel for the applicant/accused.  
ASI Mateen Ahmed, Naib Court for the State.

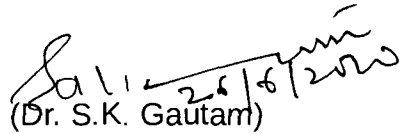
SI Karamvir appears with medical verification report of Dr. Abhishek Mehta.

Heard and perused the record.

During the course of arguments, Id. counsel for applicant/accused submitted that co-accused persons have already been granted interim bail on the similar grounds. Reply to the bail application filed by SI Gunjan mentioning reference of 2-3 other cases against the applicant.

Before proceeding further, let TCR be summoned for NDOH.

The matter be put up on 29.06.2020.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 26.06.2020

State Vs. Nicky  
FIR No. 611/18  
Under Sec. 307/34 IPC  
PS New Ashok Nagar

26.06.2020

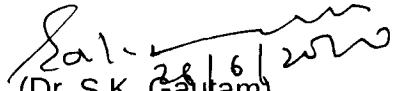
*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Raj Kumar Rai, Id. counsel for the applicant/accused.  
ASI Mateen Ahmed, Naib Court for the State.

This is an application u/s 439 CrPC for grant of interim bail on behalf of applicant/accused Nicky S/o Ram Parikshan.

Let notice of the application be issued to the non-applicant/IO/SHO. TCR be also summoned for next date of hearing.

The matter be put up on 29.06.2020.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 26.06.2020

State Vs. Prithvi Raj  
FIR No. 413/19  
Under Sec. 354/354B/323/34 IPC  
PS Krishna Nagar

26.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Raman Sharma, Id. counsel for the applicant/accused.  
ASI Mateen Ahmed, Naib Court for the State.  
Complainant Ms. Priya Chauhan in person.  
HC Satish on behalf of IO.

Ld. counsel for applicant submitted that the applicant has joined the investigation. He has also shown the picture from the mobile.

IO is not available today. Complainant submitted that action may be taken against the applicant.

In view of the submission and circumstances, the matter be adjourned to 20.07.2020. In the meanwhile, interim order to continue till next date of hearing.

IO is directed to appear in person and file status report by NDOH.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 26.06.2020

State Vs. Bharat Ravidas  
FIR No. 123/2020  
Under Sec. 308 IPC  
PS Shakarpur

26.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

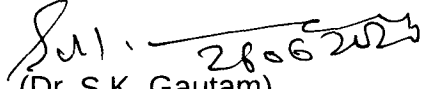
The matter is taken up through physical appearance on insistence of Id. counsel for applicant/accused as he has internet device problem at his end for Video Conferencing.

Present : Sh. K.K. Singh, counsel for the applicant/accused.  
ASI Mateen Ahmed, Naib Court for the State.

Reply from the IO received.

TCR be summoned for next date of hearing.

The matter be put up on 29.06.2020.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 26.06.2020

State Vs. Ansh Bhandari  
FIR No. 113/2020  
Under Sec. 393/436/452/34 IPC  
& 27/54/59 Arms Act  
PS Krishna Nagar

26.06.2020


*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. S.K. Gandhi, Id. counsel for the applicant/accused.  
ASI Mateen Ahmed, Naib Court for the State.

Ld. counsel for applicant/accused submitted that the applicant is already on interim bail and now the matter has been compromised between the parties. The other co-accused Ankush Chauhan was already on anticipatory bail and his bail is extended till 02.07.2020 vide order dated 29.05.2020.

Let notice of this application be issued to the complainant as well as IO for their response.

The matter be put up on 29.06.2020.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 26.06.2020



State Vs. Amar Singh  
FIR No. 413/19  
Under Sec. 354/354-B/323/34 IPC  
PS Krishna Nagar

26.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Raman Sharma, Id. counsel for the applicant/accused Amar Singh.  
ASI Mateen Ahmed, Naib Court for the State.


Judicial Assistant from the Bail Section appears alongwith the file and reported that this application could not be put up on 15.04.2020 before the court concerned due to Lockdown. He has also appeared before the court of Ld. District & Sessions Judge (East) who also directed him to put up this file before this court as such, he made endorsement for non production of file on ~~15~~ 20.04.2020 and produced the file today before this court.

Arguments heard.

Since the applicant is already on interim bail. Interim bail of co-accused was fixed for 20.07.2020.

Accordingly, this matter be also adjourned for 20.07.2020.

In the meanwhile, interim order to continue till next date of hearing.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 26.06.2020

State Vs. Amit @ Matru  
FIR No. 523/15  
Under Sec. 302 IPC  
PS Kalyanpuri

26.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Dinesh Yaduvanshi, Id. counsel for the applicant/accused.  
ASI Mateen Ahmed, Naib Court for the State.

Fresh application filed for extension of interim bail in terms of order dated 10.06.2020 with the submission that further treatment of ailing sister of applicant is referred by the doctors at IHBAS as she is suffering from seizure and other neurological problems.

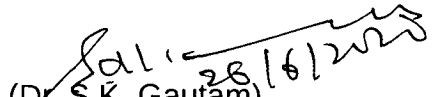
Earlier, interim bail order was passed on 10.06.2020 for 15 days which is to be ended on 25.06.2020 however, the application moved today by Id. counsel with the submission that the applicant was released from jail only on 12.06.2020.

As such, in view of the aforesaid submission, IO is directed to verify the documents annexed with the application and file status report by tomorrow.

At this stage, Id. counsel for applicant requested to adjourn the matter on 30.06.2020 as he is not available tomorrow.

Submission declined.

The matter be put up through video conferencing on 27.06.2020.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 26.06.2020